

CENTRAL ELECTRICITY REGULATORY COMMISSION

NEW DELHI

Petition No. 86/TT/2023

Subject	Petition for truing up of transmission tariff for the 2014-19 period and determination of transmission tariff for the 2019-24 period for Asset A1: +/-200 MVAR STATCOM at 400/220 kV Nalagarh Sub-station under "Provision of STATCOM at Nalagarh and Lucknow in Northern Region."
Date of Hearing	31.1.2024
Coram	Shri Jishnu Barua, Chairperson Shri Arun Goyal, Member Shri P. K. Singh, Member
Petitioner	Power Grid Corporation of India Limited
Respondents	Uttar Pradesh Power Corporation Limited and 15 Others
Parties Present	Shri Vivek Kumar Singh, PGCIL Shri Amit Yadav, PGCIL Shri Nitish Kumar, PGCIL Shri Bipin Bihari Rath, PGCIL

Record of Proceedings

Power Grid Corporation of India Limited has filed the instant petition for truing up of transmission tariff for the 2014-19 tariff period and determination of transmission tariff for the 2019-24 tariff period in respect of its transmission asset i.e. +/-200 MVAR STATCOM at 400/220 kV Nalagarh Sub-station under "Provision of STATCOM at Nalagarh and Lucknow" in Northern Region. The transmission asset was declared under commercial operation on 31.3.2019.

2. The Commission directed the Petitioner to furnish the following information on an affidavit by 16.2.2024 with an advance copy to the Respondents:
 - a) The excel file for both the tariff blocks of 2014-19 and 2019-24 with all the requisite links and formulae for scrutiny of the transmission asset.
 - b) The details of works against which Additional Capital Expenditure has been claimed for 2014-19 as per the following format for the transmission asset:



Asset No.	Head wise /Party wise	Particulars	Year of actual capitalisation	Outstanding liability as on COD	Discharge (year-wise)			Reversal (year-wise)			Additional liability recognized			Outstanding liability as on 31.3.2019
					2014-19 Period			2014-19 Period			2019-24 Period			

- c) The detail of works against which Additional Capital Expenditure (ACE) has been projected in 2019-24, including the works against which balance/retention payments are projected to be made for the transmission asset.
- d) Justification for adjustment of LD recovered from the contractor as ACE for the transmission asset during the 2019-24 period. Details of LD discharged, which have been claimed and adjusted with ACE claimed during the 2019-24 tariff period, along with total LD recovered for the transmission asset.

3. The Commission also directed the Respondents to file their replies, if any, by 1.3.2024, with an advance copy to the Petitioner, who may file its rejoinder, if any, by 9.3.2024. The Commission directed the parties to complete the pleadings within the aforesaid timelines and observed that no extension of time shall be entertained.

4. The matter will be listed for further hearing on 13.3.2024.

By order of the Commission

sd/-
(V. Sreenivas)
Joint Chief (Law)

